

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 217 of 2016

Dated: 7th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Maharashtra Seamless Ltd.
Vs.**

...Appellant(s)

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. M.Y. Deshmukh for R.2

ORDER

Admit. Issue notice. Mr. M.Y. Deshmukh takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 05.1.2017. Dasti, in addition, is permitted.

List the matter on **05.01.2017**. In the meantime, reply may be filed on or before 06.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 21.12.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/kt